



2026:AHC:18076

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 878 of 2026

Indrapal Singh

.....Petitioner(s)

Versus

Commissioner, Chitrakutdham District Mahoba
And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sikandar Raza
Counsel for Respondent(s)	:	C.S.C., Sanjay Singh Sengar

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. It is informed by Sri Sanjay Singh Sengar, learned counsel for the respondent No.3 that land in question, i.e., Plot No.427/4 situated at Village Bans Paharia Srinagar, Tehsil and District Mahoba was allotted in favour of the petitioner by way of Patta. It is argued that aggrieved with the aforesaid, the petitioner preferred Case No.12 of 205 under Section 30(2) of U.P. Land Revenue Code, 2006 in the Court of respondent No.2/Additional District Magistrate (Judicial) Mahoba for cancellation of aforesaid Patta which has already been dismissed by the respondent No.2 vide order dated 11.08.2025. This fact is also stated in the order dated November 17, 2025 passed by the Commissioner Chitrakutham Mandal/respondent No.1. For the reason best known to the petitioner, details in this regard has not been mentioned in the writ petition.

2. In this view of the matter, the Court is of the opinion that this is commencement of material facts with the Court by the petitioner.

3. In view of the above, the petitioner is directed to appear before this Court in person and file personal affidavit that why the contempt proceedings would not be initiated against him on the next date of hearing, i.e., on 26.12.2026.

4. Put up as fresh on 26.02.2026.

5. After the aforesaid order was passed, a prayer has been made by learned counsel for the petitioner to dismiss the present petition as not

pressed.

6. This prayer has not been opposed by Sri Sanjay Singh Sengar, learned counsel for the respondent No.3.

7. Accordingly, the writ petition is dismissed as not pressed.

8. It is made clear that no liberty is granted to the petitioner to file fresh petition for the same cause of action.

(Prakash Padia,J.)

January 27, 2026

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